

(SHRI P.K. THUNGON) : (a) and (b) The Govt. has not issued any guidelines to States for reservation of seats for the Backward Classes and Minority communities in the Nagarpalikas. However, the Constitution (74th Amendment) Act, 92 relating to Municipalities provides for reservation of seats in Municipalities in favour of SC & ST in proportion to their population. Nothing in the above Act would prevent the State Legislature from making any provision for reservation of seats in any Municipality in favour of Backward Class of citizens.

(c) and (d) The constitution (74th amendment) Act provides for a period of one year from the date of its commencement within which the existing Municipal Laws are required to be amended/changed by the State Legislature so as to bring them in conformity with the provisions of the said Act. The Govt. of India has already notified the 1st June, 1993 as the date from which the above Act shall come into force. The State Govts. have already undertaken necessary legislative exercise to implement the provisions of the Constitution (74th Amendment) Act within the prescribed period of one year.

[Translation]

**Compensation to Land Owners of Village Pijanji**

\* 2047. SHRI S.N. VEKARIA : Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on August 25, 1993 to Unstarred Question No. 4391 and state :

(a) whether the information has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons therefor and the time by which it is likely to be collected?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b) The area of Village Pijanji is 5.92 acres which forms part of lands of Village Arakpur Bagh Mochi and stands acquired in pursuance of Award No. 28 of 1912 for public purposes namely formation of New Capital of India vide Notification No. 775 dated 21.12.1911.

(c) Details about payment of compensation etc. are being ascertained and will be laid on the Table of the Sabha.

**Joint Venture for Manufacture of Passenger Planes**

2048. SHRI SURENDRA PAL PATHAK : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have decided to participate in the joint venture of South Korea and China for the manufacture of passenger planes; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) and (b) M/s Hindustan Aeronautics Limited (HAL) have signed in November 1993 a memorandum of understanding with M/s Daewoo Heavy Industries Limited, Republic of Korea for a joint study to explore the feasibility of joint manufacture of 100-130 seater passenger aircraft, also possibly involving other parties.